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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA. No. 1030/95

Dated this the 29th Day of January, 1996.

Hon'ble Shri S.R. Adige, Member(A)
Hon'ble Dr. A. Vedavalli, Member(J)

Shri S.S. Tokas,
R/O 162-B, Hamayyanpur,
Safdarjang Enclave,
North Block,
New Delhi 110 001.

...Applicant

By Advocate: Shri K.L. Bhandula.

versus

1. Union of India through
Secretary, Ministry of Home Affairs,
North Block,
New Delhi 110 001.

2. The Director General,
Intelligence Bureau (M.H.A.)
North Block,
New Delhi 110 001.

3. The Assistant Director,
Intelligence Bureau (M.H.A.)
East Block, R.K. Puram,
New Delhi 110 066.

...Respondents

By Advocate: Shri Madhav Panicker.

O R D E R (Oral)

In this application Shri S.S. Tokas has
prayed for regularisation of his services as Junior
Intelligence Officer (M.T.) (Driver) in the office of
Intelligence Bureau, Ministry of Home Affairs, New
Delhi and alternatively giving age relaxation for
appearing in the interview starting from 6.6.93 and he
be called for interview and considered for
appointment.

2. We have heard the learned counsel for both
parties.

A

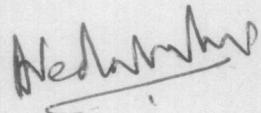
3. Learned counsel for the applicant informs us that 45 vacancies were initially advertised but the respondents have taken a decision to fill up all the vacant posts which are stated to number 216. We are, ~~further~~, informed that the applicant was interviewed on 19.6.95 after being given age relaxation. ~~\$~~ subject to granting of age relaxation by the competent authority.

4. In view of the fact that the applicant's own prayer is for being called for interview after being given age relaxation and this has been done, it does not appear that anything further survives in this OA. Learned counsel for the applicant has emphasised that the applicant is entitled to regularisation after having put in more than 4 years of continuous service, but the Tribunal cannot direct the respondents to regularise the applicant and at best can only direct the respondents to consider the applicant for regularisation.

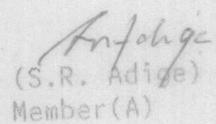
5. Considering the fact that the respondents have interviewed the applicant and the results are awaited, at ~~most~~ ^{most}, a direction can be issued to the respondents to declare the results ~~as~~ with all possible expedition. In this connection, the learned counsel for the applicant informs that as many as 106 persons have already joined, including ^{some} ~~who~~ have put in a lesser length of service than the applicant. That is all the more reason that the respondents should declare the complete results as expeditiously as possible and not later than 4 weeks from today.

6. If after declaration of the results, any grievance still survives, it will be open to the applicant to agitate the same through appropriate original proceedings in accordance with law.

7. This OA is disposed of accordingly. No costs.



(Dr. A. Vedavalli)
Member(J)


(S.R. Adige)
Member(A)